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- (e) Adult education drives and medical relief work in outlying villages.
- (b) The cost of these works is not available.
- (c) In 1953, 22335, and in 1954, participated in these 59000 cadets, camps.

AUXILIARY CADET CORPS

- 9. MOULANA M. FARUQI: Will the Minister for Defence be pleased to state:
- (a) the strength of the Auxiliary Cadet Crops in each State at the end of 1954 and at present in 1955;
- (b) the number of units in which these have been organised in State: and
- (c) the strength of the training and supervising staff provided for these cadets in each State during vears?

THE MINISTER DEFENCE FOR ORGANIZATION (SHRI MAHAVIR Tyagi): (a) to (c). A statement is placed on the Table of the House. | See Appendix XI, Annexure No. 5]

UNITS OF NATIONAL CADET CORPS IN STATES

- 10. MOULANA M. FARUQI: Will the Minister for Defence be pleased to state:
- (a) the number of units of the National Cadet Corps for Boys and Girls in each State at present;
- of Junior and (b) the number Senior cadets in each State in each since 1952 onwards; and year
- (c) the expenditure incurred the National Cadet Corps in each State in 1954 and so far in 1955?

DEFENCE THE MINISTER FOR MAHAVIR ORGANIZATION (Shri

TyAGI): (a) and (b). A sea enter is placed on the Table. [See Appendix

(c) A statement of Expenditure for 1954-55 is placed on the Table. [See Appendix XI, Annexure No. 7.] Information in regard to the expenditure incurred so far during the current financial year is not yet available.

STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I lay on the Table a statement showing the Bills which were passed by Parliament during the Tenth Session, 1955, assented to by the President.

STATEMENT

- 1. The Code of Criminal Procedure (Amendment) Bill, 1955.
- 2. The Indian Tariff (Amendment) Bill, 1955.
- 3. The Industrial and State Finan-Corporations (Amendment) Bill, 1955.
- 4. The Industrial Disputes (Appellate Tribunal) Amendment Bill, 1955.
- 5. The Abducted Persons very and Restoration) Continuance Bill, 1955.
- 6. The Indian Coinage (Amendment) Bill 1955.
- 7. The Prisoners (Attendance in Courts) Bill, 1955.
- 8. The State Bank of India (Amendment) Bill, 1955,
- 9. The Delhi Joint Water and Sewage Board (Amendment) Bill, 1955.
- 10. The Land Customs (Amendment) Bill. 1955.
- 11. The Durgah Khawaja Saheb Bill, 1955.

12. TheNegotiable Instruments Amendment) Bill, 1955.

Papers laid

- 13. The appropriation (No. 3) Bill, 1955.
- 14. The Spirituous Preparations (In-Ler-Stale Trade and Commerce) Control Bill, 1955.
- Accountants 15. The Chartered (Amendment) Bill, 1955.
- 16. The Industrial Disputes (Banking Companies) Decisions Bill, 1955.
- 17. The Prize Competitions Bill. 1955.

PAPERS LAID ON THE TABLE

MINISTRY OF FINANCE (REVENUE DIVI-SION) NOTIFICATIONS IN RESPECT OF DEXTROSE

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. Guha): Sir, I beg to lay on the Table a copy of each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878: ---

- (i) Ministry of Finance (Revenue Division) Notification No. 151, dated the 17th September 1955, relating to the allowance drawback in respect of all dutypaid dextrose, in powder form, used in the manufacture of provisions.
- (ii) Ministry of Finance (Revenue Division) Notification No. 152, dated the 17th September 1955, publishing the Customs Duties Drawback (Provisions) Rules, 1955. [Placed in Library See No. S-385/55 for (i) and (ii).]

THE DELHI (CONTROL OF BUILDING OPERATIONS) ORDINANCE, 1955

THE INSURANCE (AMENDMENT) ORDI-**NANCE**, 1955

DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): Sir, on behalf of Shri Satyanarayan Sinha, I beg to lay on the Table a copy of each of the following Ordi-

- nances under sub-clause (a) of clause (2) of article 123 of the Constitution: —
 - (i) The Delhi (Control of Building Operations) Ordinance, 1955. (No. 5 of 1955). [Placed in Library, See No. S-383/55.]
 - (ii) The Insurance (Amendment) Ordinance, 1955. (No. 6 of 1955). [Placed in Library. See No. S-384/55.1

PRESENTATION OF REPORTS OF COMMITTEES OF JOINT THE HOUSES ON THE INTER-STATE WATER DISPUTES BILL, 1955 AND THE RIVER BOARDS BILL, 1955.

THE MINISTER FOR PLANNING AND IRRIGATION AND POWER (Shri GULZARI LAL NANDA): Sir, I beg to present the Report of the Joint Committee of the Houses on Bill to provide for the adjudication of disputes relating to waters inter-State rivers and river valleys.

I also beg to present the Report Joint Committee of of the Houses on the Bill to provide for the establishment of River Boards for the regulation and development of inter-State rivers and valleys.

POINT OF PRIVILEGE RE ADMIS-SION of M.Ps. TO A FUNCTION AT RASHTRAPATI HAVAN

SHRI V. K. DHAGE (Hyderabad); Sir, with your permission I should like to refer to a sad incident that took place in Rashtrapati Bhawan on 19th of this month a statement -which also to has appeared in the Press, in the Statesman of the 20th. It reads as follows:

"At the excellent folk dance performance in the grounds of Rashtrapati Bhavan the seating arrangements represented a small but ugly blemish on the organization. As